क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1682 /NGT-143/OA-196/22/2024 दिनांक 08/8/2024.

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Compliance on behalf of UPPCB in compliance of order dated 31.07.2024 issued by Hon'ble National Green Tribunal, Principal Bench New Delhi in OA No- 196/2022 (MA No-38/2023) in the matter of Hariom Gupta Vs Nagar Palika Parisad Loni & Ors.

Respected Sir,

With reference to the above subject mentioned above the in compliance of Hon'ble National Green Tribunal order dated 31.07.2024 in OA No-196/2022 Hariom Gupta & Ors. Versus Nagar Palika Parishad, Loni & Onr., Compliance report is hereby submitted before the Hon'ble National Green Tribunal for kind perusal.

Enclosure: As above.

Yours Sincerely

(Vikas Mishra)
Regional Officer

Copy to:

1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
3- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
4- Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
MA No.38/2023
IN
OA No 196/2022

In the matter of:-

Hariom Gupta **APPLICANT**

Versus

Executive Officer Nagar Palika Loni. **RESPONDENTS**

Compliance Report on behalf of the Uttar Pradesh Pollution Control Board in pursuant to the order dated 31.07.2024 passed by the Hon'ble National Green Tribunal in MA No. 38/2023 in OA No. 196/2022 in the matter of Hariom Gupta vs Executive Officer Nagar Palika Loni.

Most respectfully it is showeth as under:-

1) That vide its order dated 31.07.2024 this Hon'ble Tribunal has passed the following directions:-

"……2.Response dated 29.07.2024 has been filed by Regional Officer, UPPCB stating that it has imposed environmental compensation of Rs. Two Crores Twenty Five Lacs upon Nagar Palika Parishad, Loni but details of such imposition are not given and it is not clear as to for what period the said compensation has been imposed. Further, no prosecution has been initiated in accordance with law for continuous violation of Section 24 of Water (Prevention and Control of Pollution) Act, 1974

4. However, we grant a last opportunity to respondents to place relevant material on record that they are complying failing which we will have to pass stringent order imposing due environmental compensation and also by directing prosecution of all concerned violators. ……."

2) That, in regard to the discharge of untreated sewage, this Hon'ble Tribunal has issued direction on 21-09-2020 in OA No-593/2017 Paryavaran

Surakha samiti Vs UOI & Ors., the relevant part of the direction is as follows:-

"……47. We now sum up our directions as follows:

100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in insitu remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP……"

Keeping in view of the above the UPPCB vide its letter dated 26-07-2024 has imposed an Environmental Compensation of Rs. 2,25,00,000/- for the period of 01-07-2020 to 31-03-2024 (Total 45 Months at the rate of Rs. 5 Lakhs per month per drain) upon Nagar Palika Parishad, Loni, Ghaziabad accordingly. The copy of letter dated 26.07.2024 is attached herewith as **Annexure-1** to this report.

3) That, the UPPCB has filed complaint under Section 43 of the Water (Prevention control of Pollution) Act. 1974 before the Court of Hon'ble Special Judicial Magistrate first class (Pollution), Lucknow in ref. UPPCB Vs Nagar Palika Parishad Loni & Ors. which is fixed on 10.09.2024 for hearing before the learned court. The copy of the complaint is attached herewith as **Annexure-2** to this report.

Above compliance report is submitted hereby for perusal and kind consideration of Hon'ble National Green Tribunal.

(Kunwar Santosh Kumar)
A.E.E.
UPPCB, Ghaziabad.

Annexure – 1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. 41487 /C-1/न0पा0प0–06/पर्या0क्षति0/2024 पंजीकृत

Date: 26.7.24

सेवा में,

मैसर्स नगर पालिका परिषद,
लोनी,
गाजियाबाद।

विषयः–इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के पत्रांक एच 09886/सी–1/न0पा0प0–06/पर्या0क्षति0–का0ब0नो0/2024 दिनांक 24.04.2024 के माध्यम से नगर पालिका परिषद, लोनी, गाजियाबाद के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया। उक्त के अनुक्रम में अद्यतन निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा 21.06.2024 को किया गया। निरीक्षण के समय पाया गया कि नगर पालिका परिषद, लोनी द्वारा नगरी क्षेत्र से जनित सीवरेज उत्प्रवाह के शुद्धिकरण हेतु एस0टी0पी0 की स्थापना नहीं की गयी है, न ही जल निकासी की समुचित व्यवस्था है, जिसके कारण शिकायती स्थल पर जल भराव की समस्या अभी भी विद्यमान है तथा आस–पास के क्षेत्र से प्रवाहित घरेलू सीवरेज उत्प्रवाह उक्त क्षेत्र में भरा हुआ है। क्षेत्रीय कार्यालय के पत्रांक 1846/एन0जी0टी0–143/2023 दिनांक 28.12.2023 के माध्यम से अधिशासी अधिकारी, नगर पालिका परिषद, लोनी, गाजियाबाद को जल निकासी की समुचित व्यवस्था किये जाने के सम्बन्ध में नोटिस प्रेषित किया गया था, जिसका प्रतिउत्तर कार्यालय में अप्राप्त है। क्षेत्रीय अधिकारी द्वारा जारी कारण बताओ नोटिस की पुष्टि करते हुये रू0 2,25,00,000/–(रू0 दो करोड़ पचीस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति किये जाने की संस्तुति की गयी है।

अतः मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में दोषी इकाई मैसर्स नगर पालिका परिषद, लोनी, गाजियाबाद के विरूद्ध रू0 2,25,00,000/–(रू0 दो करोड़ पचीस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवं आपको निर्देशित किया जाता है कि उक्त धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के payment gateway (URL:https://erp.eshiksa.net /DirectFeesv3/ UPPCB) के माध्यम से Dedicated Account में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत् विशिष्ट सूचना का चयन करें–

1. Nature of Pollution/प्रदूषण की प्रकृति– Water Pollution
2. Regional Office/क्षेत्रीय कार्यालय– Bareilly
3. EC imposed in compliance/अनुपालन में ई0सी0 लगाया गया UPPCB

उपरोक्त निर्देशों के अनुपालन में विलम्बतम् 15 कार्य दिवस के अन्दर अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करना सुनिश्चित करें तथा उक्त का साक्ष्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद एवं बोर्ड मुख्यालय, लखनऊ को भी प्रेषित करना सुनिश्चित करें।

संलग्नक–निरीक्षण आख्या की प्रति।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(विवेक राय)
मुख्य पर्यावरण अभियन्ता, वृत्त–1

प्रतिलिपिः–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अभियन्ता, वृत्त–1

टी0सी0–12वी, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720881, 2720881
फैक्स : 0522-2720784
ई–मेल : info@uppcb.com website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720881, 2720881
Fax : 0522-2720784
e.mail : info@uppcb.com website: www.uppcb.com

Annexure-2

न्यायालय विशेष न्यायिक मजिस्ट्रेट प्रदूषण/सी०बी०आई०, लखनऊ

यू०पी०पी०सी०बी० बनाम मै० नगर पालिका परिषद लोनी व अन्य

परिवाद सं०-
धारा- 43 जल (प्रदूषण निवारण एवं नियंत्रण अधिनियम, 1974
जिला- गाजियाबाद।

दिनांकः-03.08.2024

आज उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की ओर से सहायक पर्यावरण अभियन्ता श्री अंशुल शर्मा एवं विधि सहायक के द्वारा परिवाद पत्र प्रस्तुत किया गया। परिवाद प्रार्थना पत्र प्रकीर्ण वाद के रूप में दर्ज रजिस्टर हो। विपक्षीगण को सुने जाने हेतु नोटिस जारी हो। प्रार्थी/परिवादी नोटिस की पैरवी अविलम्ब करें। पत्रावली वास्ते सुनवाई दिनांक 10.09.2024 को पेश हो।

03/08/2024
विशेष न्यायिक मजिस्ट्रेट
प्रदूषण/सी०बी०आई०, लखनऊ।

03.08.2024
(परिवादी)